

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

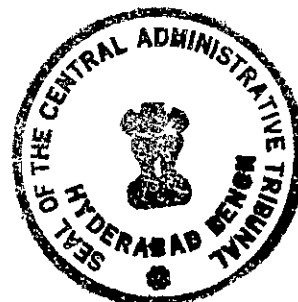
O.A.#_1114/94.

Dt.of Decision : 2-6-97.

B. Krishna

.. Applicant.

Vs



1. The Union of India, Rep.by
the Secretary, Min. of Finance
(Dept. of Revenue), New Delhi.
2. The Central Board of Excise
and Customs, rep. by its
Secretary, Govt. of India,
New Delhi.
3. The Collector, Central Excise,
Basheerbagh, Hyderabad.
4. The Asst. Collector,
Central Excise, Hyderabad I
Division, Hyderabad.

.. Respondents.

Counsel for the applicant : Mr.G.Parameshwar Rao

Counsel for the reppondents : Mr.K.Bhaskara Rao, Addl.CGSC.

CORAM:

THE HON'BLESHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

In this OA then the applicant is entitled for arrears on that basis from the date of his re-engagement.

7. Time for compliance is two months from the date of receipt of a copy of this order.

8. With the above direction the OA is disposed of.
No costs.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

Handwritten signature

न्यायालय अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद बेंच
HYDERABAD BENCH

opi

| | |
|--|------------|
| कस नम्बर | OP 1114694 |
| CASE NUMBER | |
| निर्णय का तारीख | 21/6/97 |
| Date of Judgement | |
| प्रत तैयार किया गया दिन | 16/6/97 |
| Copy Made Ready on | |
| अनुभाग अधिकारी (न्य. वि.क.) Section Officer (J) | |